

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 136
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant: Ms. Kiran Sharma, Mr. Rajeev Kumar, Ms. Srishti Kapoor Mr. Mannu Beri, Mr. Varun Verma, Advs.
For the respondent: Mr. Arun Kathpalia, Manmeet Singh, Ms. Nishtha Chaturvedi, Ramesh Chandra, Amitabh & Mr. Anirudh Pandey, Advs.
For the CoC: Mr. Ramji Srinivasan Sr. Adv, Mr. Bishwajit Dubey, Spandan Biswal, Ms. Srideepa Bhattacharya, Ruchi Chaudhary, Sylona Mohapatra, Mr. Nikhil Ramdev, Advs.
For the RP Mr. Abhinav Vasisht, Sr. Adv, Anoop Rawat, Mr. Saurav Panda, Shantanu, Charu Bansal & Shreyas, Advs
For the OC: Mr. Nikhil Palli, Pranav Chadha, Arjun Asthana, Sreenita Ghosh, Advs.
CA-286(PB)/2019 Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.
CA-327, 254 (PB)/2019
For the Ex-Director: Dr. U.K. Chaudhary & Mr. Dhruv Gupta, Advs.

ORDER

Part heard for 10.04.2019.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)